

ACT No. XXIX OF 1940.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on
the 27th November, 1940.)

An Act further to amend the Indian Navy
(Discipline) Act, 1934, for certain purposes.

XXXIV of
1934.

WHEREAS it is expedient further to amend the
Indian Navy (Discipline) Act, 1934, for the
purposes hereinafter appearing;

It is hereby enacted as follows:—

1. This Act may be called the Indian Navy (Discipline) Amendment Act, 1940. Short title.

XXXIV of
1934.

2. In the Naval Discipline Act as set out in the First Schedule to the Indian Navy (Discipline) Act, 1934,— Amendment of
First Schedule
to Act XXXIV
of 1934.

(a) to the first paragraph of section 45 the following shall be added, namely:—

“or, except in the case of an offence punishable under the said section 302 or 377, with such other punishment as is hereinafter mentioned”;

and

(b) in section 55, for the words “corporal punishment shall be deemed equal in degree to imprisonment, and” the following shall be substituted, namely:—

“transportation shall be deemed equal in degree to penal servitude, and corporal punishment shall be deemed equal in degree to imprisonment and”.

Price anna 1 or 1½d.

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